

**Central Administrative Tribunal
Principal Bench**

**CP No.325/2017
In
OA No.1260/2015**

New Delhi, this the 17th day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K. Basu, Member (A)**

Tribhuwan Singh,
P-3/364-365, Sultan Puri,
New Delhi-110086.

... Petitioner

(In person)

Versus

1. Lt. General Amit Sarin,
Director General Ordnance Services,
Army Ordnance Corps,
Army Headquarters,
Master General of Ordnance Branch
DHQ P.O. New Delhi-110011.
2. Col. Deepak Kumar,
Dir OS (Pers.),
Office of Director General Ordnance Services
Army Ordnance Corps,
Army Headquarters,
Master General of Ordnance Branch
Integrated Hqrs of MOD (Army)
DHQ P.O. New Delhi-110011.

...Respondents

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard the applicant in person.

2. The OA No.1260/2015 filed by the applicant was disposed of by this Tribunal vide order dated 07.06.2016 as under :-

“8. After going through the chequered history of the case, the respondents are directed to take a decision on the pending representation of the applicant 9.12.2014 within six weeks from the date of receipt a certified copy of this order taking into consideration the harassment already undergone by the applicant and the applicant has every time come out clean and also keeping in mind the regulation ROI-C/03/93 dated 28.4.1993.

9. In view of the above, transfer order dated 3.12.2014 is quashed and set aside. OA is disposed of in the above terms, not commenting on the merit of the case.”

3. In compliance of the aforesaid orders of this Tribunal, the respondents passed a speaking order vide Annexure CP-3 dated 29.07.2016. The applicant filed the instant CP alleging that the orders of this Tribunal dated 07.06.2016 in OA No.1260/2015 have not been implemented by the respondents and hence, they are liable for punishment under the Contempt of Courts Act, 1971. We cannot accept the contention of the applicant as the respondents have passed a speaking order on 29.07.2016 in compliance of the orders of this Tribunal.

4. In the circumstances, CP is dismissed. However, the applicant is at liberty to question the order, now, passed by the respondents, if he is still aggrieved, in accordance with law. No costs.

(P.K. Basu)
Member(A)

(V. Ajay Kumar)
Member(J)

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